

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 431 Of 2012**

[Arising out of OIA No. 152-153/CE/Appl/DLH-IV/2011 dated 01.11.2011 passed by the Commissioner (Appeals) of Central Excise –Delhi IV]

**M/s Nsp Forging Pvt. Ltd.**

**: Appellant (s)**

Plot No. 141-142, Sector 6, Faridabad(HR)

Vs

**CCE & ST – Faridabad-I**

**: Respondent (s)**

BLOCK D,NEW CGO Complex, NH-IV, NIT  
Faridabad, HARYANA, 121001

With

**Excise Appeal No. 432 Of 2012**

[Arising out of OIA No. 152-153/CE/Appl/DLH-IV/2011 dated 01.11.2011 passed by the Commissioner (Appeals) of Central Excise –Delhi IV]

**Dinesh Kumar Goyal**

**: Appellant (s)**

M/s Nsp Forging Pvt Ltd,plot No. 141-142,sector-6,  
Faridabad,Haryana

Vs

**CCE & ST – Faridabad-I**

**: Respondent (s)**

BLOCK D,NEW CGO Complex, NH-IV, NIT  
Faridabad, HARYANA, 121001

APPEARANCE:

Shri Abhinav Kaunsal, Advocate for the Appellant

Shri M.S. Dheendsa, Authorised Representative for the Respondent

**CORAM : HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)**

**ORDER No. A/60160-60161 / 2020**

Date of Hearing:30.01.2020

Date of Decision:30.01.2020

**Per : Mr. Ashok Jindal**

The appellants have opted for **Sabka Viswash (Legacy Dispute Resolution) Scheme, 2019** and obtained discharged certificates.

2. In view of this, the appeals are dismissed as deemed withdrawn.

*(Dictated & pronounced in the Court)*

**(Ashok Jindal)**  
MEMBER (JUDICIAL)